

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.176/TT/2017

Subject : Determination of transmission tariff of seven assets under System strengthening-XX” in Southern Region under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Date of hearing : 20.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondent : TANGEDCO and 15 others.

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.S. Raju, PGCIL
Shri B. Dash, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representatives of PGCIL submitted that the instant petition is filed for determination of tariff for Asset-I: 1x125 MVAR 400 kV Bus Reactor-3 along with associated bays and equipment at Vijayawada Substation, 1x500 MVA 400/220/33 kV ICT-3 along with associated bays and equipment each at Hyderabad (Ghanapur) and Vijayawada Sub-station, Asset-II: 1x125 MVAR 400 kV Bus Reactor-4 along with associated bays at Vijayawada Sub-station, Asset-III: 1x500 MVA, 400/220/33 kV ICT along with associated bays and equipment at Pugalur Sub-station, Asset-IV: Conversion of 50 MVAR line reactors at Madakathara end on both circuits of Ellapally (Palakkad)-Madakathara (North Trissur) 400 kV D/C line into switchable reactors by providing necessary switching arrangement, Asset-V:1x500 MVA, 400/220/33 kV ICT along with associated bays and equipment at Trichy Sub-station and Asset-VI: Replacement of existing 2x315 MVA 400/220 kV transformers with 2x500 MVA transformers and utilize the replaced 2x315 MVA transformers as regional spare at Narendra Sub-station under System Strengthening Scheme-XX in Southern Region. He submitted that Asset-VI has been split into two and a part of the asset was put into commercial operation on 14.12.2017 and the remaining portion is anticipated to be into commercial operation on 31.3.2018. He submitted that there is time over-run in commissioning of the instant assets however it would not impose any additional cost on the beneficiaries as the fund infusion was also delayed.



3. The learned counsel for TANGEDCO submitted that it has filed reply in matter and copy of the same has been served to the petitioner. In response, the petitioner submitted that rejoinder has been filed to the said reply vide affidavit dated 16.3.2018.

4. The Commission directed the petitioner to file the following information, on affidavit, by 16.4.2018, with advance copy to the respondents:

(i) SCM approval for two bus rectors at Vijayawada

(ii) Form 12A (details of IEDC for Assets- I & II)

(iii) Clarify the deviation between Form 4 A and Form 7 (Form 4A does not have any liability but the petitioner had claimed ACE towards undischarged liability in Form 7) and submit the duly reconciled revised forms for all the assets.

(iv) Auditor certificate and tariff forms based on actual COD.

5. Subject to the above, the Commission reserved its order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)